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EXTRAORDINARY

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Separate paging is given to this Part in order that it may be filed as a separate compilation.

PART IV

Acts of the Gujarat Legislature and Ordinances promulgated
and Regulations made by the Governor.

CONTENTS

	PAGE
GUJARAT ACT No. 2 OF 1962.—An Act to amend the Bombay Corneal Grafting Act, 1957	5
GUJARAT ACT No. 3 OF 1962.—An Act further to amend the Bombay Weights and Measures (Enforcement) Act, 1958	7
GUJARAT ACT No. 4 OF 1962.—An Act further to amend the Bombay Sales Tax Act, 1959, for certain purposes	9
GUJARAT ACT No. 5 OF 1962.—An Act to amend the Saurashtra Local Development Act, 1956, as in force before the commencement of the Bombay Local Boards (Extension to Saurashtra and Kutch areas and Amendment) Act, 1959 and to amend the Bombay Local Boards Act, 1923, for certain purposes	11

The following Act of the Gujarat Legislature having been assented to by the Governor on 31st January 1962, is hereby published for general information.

M. G. MONANI,
Secretary to the Government of Gujarat,
Legal Department.

GUJARAT ACT NO. II OF 1962

(First published, after having received the assent of the Governor in the
"Gujarat Government Gazette" on the 7th February 1962)

An Act to amend the Bombay Corneal Grafting Act, 1957

It is hereby enacted in the Twelfth Year of the Republic of India as follows:

Short title. 1. This Act may be called the Bombay Corneal Grafting (Gujarat Amendment) Act, 1961.

Amendment of section 2 of Bom. XXXIII of 1957. 2. In section 2 of the Bombay Corneal Grafting Act, 1957 (hereinafter referred to as "the principal Act"), after clause (b), the following clause shall be inserted, namely:

"(bb) "prescribed" means prescribed by rules made under this Act ;"

Insertion of section 2A in Bom. XXXIII of 1957. 3. After section 2 of the principal Act, the following section shall be inserted namely:—

Power to prescribe procedure and conditions for approval of institutions. "2A.—The State Government may prescribe the procedure according to which and the conditions subject to which a hospital or a medical or teaching institution for therapeutic purposes shall be approved under clause (a) of section 2 as an approved institution for the purposes of this Act. It may also prescribe the circumstances in which an approval accorded may be withdrawn."

Insertion of section 6A in Bom. XXXIII of 1957. 4. After section 6 of the principal Act, the following section shall be inserted, namely:—

Power to make rules. "6A. (1) The State Government may, by notification in the *Official Gazette*, make rules for carrying out the purposes of this Act.

(2) In particular and without prejudice to the generality of the foregoing power, such rules may be made to provide for all matters expressly allowed by this Act to be prescribed by rules.

(3) The power to make rules conferred by this section is subject to the condition of the rules being made after previous publication.

(4) All rules made under this section shall be laid for not less than thirty days before the State Legislature as soon as possible after they are made, and shall be subject to such modifications as the Legislature may make during the session in which they are so laid, or the session immediately following.

(5) Any modifications so made by the State Legislature shall be published in the *Official Gazette* and shall thereupon take effect."